BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 116/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

Name of the Company:

Allahabad Bank

V/s.

Gujarat Foils Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE**

1. PRANAV DESAI LAWYER PETITIONER MANGE

2. Nandish Chriegar Advocate Respondent Mendish with Raheel Patel fer Manavat, Asseciates

Learned Advocate Mr. Pranav Desai present for Applicant/ Financial Creditor. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

During the course of arguments, it is noticed that proper authority letter is not filed and working for computation of amount and days of default in tabular form not filed.

It is a defect that can be rectified.

Applicant Counsel who is present in Court is informed to rectify the above said defects and it amounts to notice under proviso to section 7(5) of the code.

List the matter on 03.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of September, 2017.